



# भारत का राजपत्र The Gazette of India

असीधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 22]  
No. 22]

नई दिल्ली, बुधवार, जनवरी 18, 1978/पौष 28, 1899  
NEW DELHI, WEDNESDAY, JANUARY 18, 1978/PAUSA 28, 1899

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation

## केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

नई दिल्ली, 18 जनवरी, 1978

आय-कर

का० अं० 24(अ):—केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 द्वारा प्रदान शक्तियों का प्रयोग करते हुए, आय-कर नियम, 1962 में और संशोधन करने के लिये निम्नलिखित नियम बनाते हैं, अर्थात्:—

1. इन नियमों का नाम आय-कर (संशोधन) नियम, 1978 है।
2. आय-कर नियम, 1962 में,—

(i) नियम 6-क क के पश्चात्, निम्नलिखित नियम अन्तःस्थापित किया जायेगा, अर्थात्:—

“6 क क ख—धारा 35 ग ग के अधीन कटौतियों का दावा करने के लिये व्यय की विवरणी:—

धारा 35 गग की उपधारा (3) के अधीन प्रस्तुत किये जाने के लिये अपेक्षित व्यय की विवरणी प्ररूप 3 कक में होगी।”;

(ii) परिशिष्ट II में, प्ररूप सं० 3 क के पश्चात्, निम्नलिखित प्ररूप अन्तःस्थापित किया जायेगा अर्थात्:—

“प्ररूप सं० 3क क

(नियम 6 क क ख देखिये)

†आयकर अधिनियम, 1961 की धारा 35 ग ग के अधीन कटौती के प्रयोजनों के लिये प्रस्तुत की जाने वाली व्यय की विवरणी

1. कम्पनी/सहकारी सोसाइटी का नाम और पता .....
2. स्थाई लेखा संख्या † .....
3. पूर्व वर्ष † .....
4. तिर्धारण ईष † .....
5. वह तारीख जिसको ग्राम विकास कार्यक्रम का अनुमोदन विहित प्राधिकारी द्वारा किया गया (कृपया कार्यक्रम को अनुमोदित करने वाले विहित प्राधिकारी के आदेश की एक सही प्रतिलिपि संलग्न करें) .....

6. (क) विहित प्राधिकारी द्वारा अनुमोदित ग्राम विकास कार्यक्रम की प्रति  
(ख) कार्यक्रम के अन्तर्गत सम्मिलित ग्राम क्षेत्रों की विशिष्टियां  
(ग) अनुमोदित ग्राम विकास कार्यक्रम को लागू करने के लिये पूर्व वर्ष के दौरान किये गये कार्य की विशिष्टियां  
(यदि आवश्यक हो तो अलग से कागज की शीट संलग्न करें)
7. ग्राम विकास के अनुमोदित कार्यक्रम पर पूर्व वर्ष के दौरान उपगत कुल व्यय
8. यदि ऊपर मद 7 में निर्दिष्ट व्यय का कोई भाग विहित प्राधिकारी द्वारा ग्राम विकास कार्यक्रम के अनुमोदन से पूर्व उपगत हुआ हो, तो कृपया उस की रकम को विनिर्दिष्ट करें
9. व्यय की अर्हक रकम  
(मद 7 कृपण मद 8)
- ‡ 10. ऊपर मद 9 में निर्दिष्ट व्यय की रकम में से व्यय की वह रकम जिसके फल-स्वरूप निम्नलिखित आस्तियों में से कोई एक या अधिक प्राप्त हुआ है या लिया गया है :—  
(i) भूमि  
(ii) भवन  
(iii) मशीन या संयंत्र  
(iv) फर्नीचर

## योग

11. (क) क्या कम्पनी/सहकारी सोसाइटी ने ऊपर मद 10 में निर्दिष्ट आस्तियों से अपने आपको पूर्व वर्ष की समाप्ति से पूर्व, निर्निहित कर लिया है  
(ख) यदि ऊपर (क) का उत्तर हां में है तो कृपया वह तारीख जिसको, और वे व्यक्ति/प्राधिकारी जिनके पक्ष में, संपत्ति निर्निहित हुई है, लिखें  
(ग) यदि ऊपर (क) का उत्तर 'नहीं' में है तो कृपया व्यय की वह राशि लिखें जो ऐसी आस्तियों की प्राप्ति में उन्हें लेने में खर्च हुई जिनका स्वामित्व इस प्रकार निर्निहित नहीं किया गया था
12. जहां ऊपर मद 10 में निर्दिष्ट व्यय के अन्तर्गत किसी चालू कार्य की बाबत कोई व्यय सम्मिलित हो वहां कृपया उसकी रकम विनिर्दिष्ट करें।
13. ऊपर मद 9 में निर्दिष्ट व्यय में से व्यय की वह रकम, जिसके फलस्वरूप ऐसी कोई आस्ति, जो भूमि, भवन, मशीन, संयंत्र या फर्नीचर हो, न प्राप्त हुई हो और न ली गई हो  
(कृपया व्यय की विभिन्न मदों का विवरण उपयुक्त लेखा शीर्षों को, अर्थात् माल के ऋण; नियमित कर्मचारियों के वेतन और मजदूरी; अन्य वेतन और मजदूरी; परिवहन और यात्रा व्यय, आदि के अन्तर्गत अलग अलग लिखें। कोई मद, जिसमें व्यय 5000 रु० से अधिक हुआ है, उपयुक्त लेखा शीर्षों के सामने, पृथक और सुभिन्न मद के रूप में दिखाई जानी चाहिए और किसी अन्य मद के साथ नहीं जोड़ी जानी चाहिए या "प्रकीर्ण व्यय" के अन्तर्गत नहीं दिखाई जानी चाहिए। जहां अनुमोदित ग्राम विकास कार्यक्रम में पृथक और सुभिन्न परियोजनाएं एक से अधिक हों वहां ऐसी प्रत्येक परियोजना की बाबत उपगत व्ययों का विवरण जैसे ऊपर बताया गया है वैसे प्रस्तुत करें)
14. जहां अनुमोदित ग्राम विकास कार्यक्रम पर उपगत समस्त व्यय किसी पृथक लेखे में नामें नहीं डाला गया है वहां कृपया उन विभिन्न लेखाओं को, जिनमें ऐसे व्यय नामें डाले गए हैं; और ऐसे प्रत्येक लेखे के नामें डाली गई रकम, विनिर्दिष्ट करें
15. (क) क्या विधार्थिनी ने, ऊपर मद 9 में निर्दिष्ट व्यय की बाबत, मूल बिल, रसीद, आदि रखी हैं  
(ख) क्या ऐसे व्यय की जांच ऐसे बिलों, रसीदों आदि से कर ली गई है और उन्हें ठीक पाया गया है

16. (क) क्या अनुमोदित ग्राम विकास कार्यक्रम की बावत 2500 रुपए से अधिक का कोई संदाय, क्रॉस चैक क्रॉस बैंक ड्राफ्ट से भिन्न किसी रीति से आय-कर अधिनियम की धारा 40क(3)- किया गया है यदि ऐसा है तो ऐसे संदायों का विवरण दें।

(ख) क्या अनुमोदित ग्राम विकास कार्यक्रम पर उपगत व्यय के अन्तर्गत कोई ऐसे व्यय हैं जो आय-कर अधिनियम के किसी अन्य उपबन्ध के अधीन नहीं काटे जा सकते। यदि ऐसा है तो उनकी विशिष्टियां दें।

17. धारा 35 गग (1) के अधीन कटौती के रूप में दावाकृत व्यय की रकम।

इसमें इसके ऊपर दी गई विशिष्टियां मैसेस..... द्वारा रखी गई लेखा बहियों और अन्य दस्तावेजों (कम्पनी\*/सहकारी सोसाइटी का नाम)

की परीक्षा के उपरांत तैयार की गई है। मैं\*/हमने ऐसी सब जानकारी और स्पष्टीकरण प्राप्त कर लिये हैं जो मेरे\*/हमारे सर्वोत्तम जानकारी और विश्वास के अनुसार ग्राम विकास कार्यक्रम के व्यय की विवरणी तैयार करने के प्रयोजन के लिए आवश्यक हैं। मेरी\*/हमारी राय में और मेरी\*/हमारी सर्वोत्तम जानकारी में और मुझे\*/हमें दिए गए स्पष्टीकरण के अनुसार, इसमें इससे ऊपर दी गई विशिष्टियां सही और ठीक हैं।

स्थान.....

(हस्ताक्षर)

तारीख.....

‡ (लेखापाल)

टिप्पणः— (1) जहां पूर्व वर्ष के दौरान ग्राम विकास के एक से अधिक कार्यक्रम की बावत व्यय उपगत हुआ हो नहीं, ऐसे प्रत्येक कार्यक्रम की बावत कृपया पृथक विवरण दें।

(2) \* जो लागू न हो उसे काट दें।

(3) जहां निर्धारिती ने ग्राम विकास कार्यक्रम के प्रयोजनों के लिए किसी भवन का निर्माण किया हो वहां कृपया सुविधाजनक शीर्षकों, जैसे उपयोग की गई सामग्री आदि का क्रय, नियमित कर्मचारियों के वेतन और मजदूरी, अन्य वेतन और मजदूरी, आदि के अन्तर्गत व्यय का विवरण दें। कोई मद, जिसके अन्तर्गत व्यय 5000 रु० से अधिक होता है, पृथक और भिन्न मद के रूप में दिखाई जानी चाहिए और उसे किसी अन्य मद के साथ जोड़ा नहीं जाना चाहिए और न ही 'प्रकीर्ण व्यय' के अन्तर्गत दिखाया जाना चाहिए।

(4) यह विवरण निम्नलिखित द्वारा हस्ताक्षरित किया जाना चाहिए—

(i) चार्टर्ड अकाउन्टेन्ट अधिनियम, 1949 (1949 का 38) के अर्थ में कोई चार्टर्ड अकाउन्टेन्ट;

(ii) किसी राज्य के सम्बन्ध में कोई ऐसा व्यक्ति, जो कम्पनी अधिनियम, 1956 (1956 का 1) की धारा 226 की उपधारा (2) के उपबन्धों के आधार पर उस राज्य में रजिस्ट्रीकृत कम्पनियों का लेखापरीक्षक नियुक्त किए जाने का हकदार हो।

(5) जहां सम्पूर्ण अनुमोदित ग्राम विकास कार्यक्रम या उसका कोई भाग निर्धारिती की ओर से उसके अधिकर्ता द्वारा पूरा किया गया हो वहां अधिकर्ता द्वारा निर्धारिती को दिए गए विवरण के आधार पर व्ययों का बिलग अलग विवरण तैयार किया जाना चाहिए और समर्थक बिल, वाउचर आदि ऊपर बताई गई रीति से दिए जाने चाहिए।

[सं० 2128/फा० सं० 142(25)/77टीपीएल]

एस० एन० मोंडे, सचिव  
केन्द्रीय प्रत्यक्ष कर बोर्ड

### CENTRAL BOARD OF DIRECT TAXES

#### NOTIFICATION

New Delhi, the 18th January, 1978

#### INCOME-TAX

S.O. 24(E).—In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. These rules may be called the Income-tax (Amendment) Rules, 1978.

2. In the Income-tax Rules, 1962,—

(i) after rule 6AA, the following rule shall be inserted, namely:—

“6AAB. Statement of expenditure for claiming deduction under section 35CC.—

The statement of expenditure required to be furnished under sub-section (3) of section 35CC shall be in Form No. 3AA.”;

(ii) in Appendix II, after Form No. 3A, the following Form shall be inserted, namely:—

“FORM NO. 3AA

[See rule 6AAB]

†Statement of expenditure to be furnished for the purposes of deduction under section 35CC of the Income-tax Act, 1961

1. Name and address of the \*company/co-operative society

2. Permanent Account Number

3. Previous year .....
4. Assessment year .....
5. Date on which the programme of rural development was approved by the prescribed authority  
(Please attach a true copy of the order of the prescribed authority approving the programme) .....
6. (a) Copy of the programme of rural development as approved by the prescribed authority .....
- (b) Particulars of rural area covered by the programme .....
- (c) Particulars of work done during the previous year towards implementing the approved programme of rural development  
[Please attach separate sheet(s), if necessary] .....
7. Total expenditure incurred during the previous year on the approved programme of rural development .....
8. Where any part of the expenditure referred to in item 7 above has been incurred before the approval of the programme of rural development by the prescribed authority, please specify the amount thereof .....
9. Qualifying amount of expenditure  
(Item 7 minus item 8) .....
10. Amount of expenditure, out of the expenditure referred to in item 9 above, which has resulted in the acquisition or creation of any one or more of the following assets :—
- |                          |       |
|--------------------------|-------|
| (i) Land                 | ..... |
| (ii) Building            | ..... |
| (iii) Machinery or plant | ..... |
| (iv) Furniture           | ..... |
| Total                    | ..... |
11. (a) Has the \*company/co-operative society divested itself of the ownership of the assets referred to in item 10 above before the end of the previous year ? .....
- (b) If the answer to (a) above is in the affirmative, please indicate the date on which and the persons/authority in whose favour the property has been divested .....
- (c) If the answer to (a) above is in the negative, please specify the amount of expenditure which has resulted in the acquisition or creation of assets the ownership whereof has not been so divested .....
12. Where the expenditure referred to in item 10 above includes any expenditure in respect of work-in-progress, please specify the amount thereof .....
13. Amount of expenditure, out of the expenditure referred to in item 9 above, which has not resulted in the acquisition or creation of any asset, being land, building, machinery, plant or furniture .....
- [Please annex a break-up of various items of expenditure under appropriate account heads, e.g., purchase of goods; salaries and wages of regular employees; other salaries and wages; conveyance and travelling, etc. Any item under which the expenditure exceeds Rs. 5,000 should be shown as a separate and distinct item against an appropriate account head and not combined with any other item or shown under 'Miscellaneous expenses'. Where the approved programme of rural development consists of more than one separate and distinct project, a break-up expenditure on the above lines should please be furnished in respect of expenditure incurred in respect of each such project separately.]

14. Where the entire expenditure incurred on the approved programme of rural development has not been debited to a separate account, please specify the various accounts to which such expenditure has been debited and the amount debited to each such account. ....

15. (a) Whether the assessee has maintained original bills, receipts, etc. in respect of the expenditure referred to in item 9 above. ....

(b) Whether such expenditure has been checked with reference to the bills, receipts, etc. and found to be in order. ....

16. (a) Whether any payment exceeding Rs. 2,500 has been made in respect of the expenditure on the approved programme of rural development otherwise than by a crossed cheque or a crossed bank draft—section 40A(3) of the Income-tax Act. If so, please give details of such payments. ....

(b) Whether the expenditure incurred on the approved programme of rural development includes any expenditure not deductible under any other provision of the Income-tax Act. If so, please give particulars thereof. ....

17. Amount of expenditure claimed as deduction under section 35CC(1) .....

The particulars given herein above have been prepared on an examination of the books of account and other documents maintained by M/s.....

(Name of the \*company/co-operative society)

\*I/We have obtained all the information and explanations which to the best of \*my/your knowledge and belief were necessary for the purpose of preparing the statement of expenditure on the programme of rural development. In \*my/our opinion and to the best of \*my/our information and according to the explanations given to \*me/us, the particulars given hereinabove are true and correct.

.....  
(Signed)

Place.....

Date.....

.....  
(Accountant)

NOTES.—(1) \* Where any expenditure has been incurred during the previous year in respect of more than one programme of rural development, please furnish separate statements in respect of each such programme.

(2) \*Delete whichever is not applicable.

(3) ‡ Where the assessee has constructed any building for the purposes of the programme of rural development, please furnish break-up of the expenditure under convenient heads, e.g., purchase of materials, etc. used; salaries and wages of regular employed; other salaries and wages, etc. Any item under which the expenditure exceeds Rs. 5,000 should be shown as a separate and distinct item and not combined with any other item or shown under 'Miscellaneous expenses'.

(4) @ This statement is to be signed by—

(i) a chartered accountant within the meaning of the Chartered Accountants Act, 1940 (38 of 1949);

(ii) any person who, in relation to any State is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.

(5) Where the whole or a part of the approved programme of rural development has been executed on behalf of the assessee by its agent, a detailed break up of the expenditure prepared on the basis of the statement of account rendered by the agent to the assessee and supporting bills, vouchers, etc. should be given on the lines indicated above."

[No. 2 128/F.1 No. 142(25)/77-TPL]

S. N. SHENDE, Secy.  
Central Board of Direct Taxes

..... 4 .....

Circular No. 449 / 77

F. No. 20/11/77-Coord.  
BHARAT SARKAR  
VITTA MANTRALAYA  
RAJASWA VIBHAG

.....

New Delhi, the 28th October, 1977

A copy of the under mentioned O.I. is forwarded for information and necessary action to all Heads of Attached and Subordinate Offices as in List No.I.

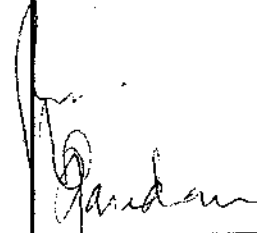
2. A copy (with 10 spare copies) is also forwarded to the Directorate of Inspection(R.S. & P), Dte. of Inspection & Audit (Customs & Central Excise), Dte. of Training (Customs & Central Excise), Settlement Commission, Dte. of Revenue Intelligence, Dte. of Enforcement.

3. All Staff federations under the CBDT/CBEC.

Internal Distribution

Copy forwarded to :-

- (i) All Officers in the Department of Revenue.
- (ii) All Sections in the Department of Revenue.
- (iii) Secretary Chaturth Shreni Karamchari Samiti.
- (iv) Guard File (two copies).

  
(KAILASH P.D. TANDAN)  
SECTION OFFICER  
Tele.No.376395.

Papers forwarded

Ministry of Home Affairs O.M. No.12/16/77-JCA, dated 29th  
September, 1977.

.....5 .....

..... 5.....

No.12/16/77-JCA  
Government of India/Bharat Sarkar  
Ministry of Home Affairs/Grih Mantralaya ;  
Department of Personnel & Administrative Reforms  
(Karmik Aur Prashasnik Sudhar Vibhag)

New Delhi, dated the 9th Sept.1977.

OFFICE MEMORANDUM

Subject:- Holidays to be observed in the Government of India Offices at Delhi/New Delhi during the year 1978.

.....

It has been decided that the holidays specified in the attached list will be observed in the offices of the Government of India at Delhi/New Delhi during the year 1978.

2. In addition to the 16 closed holidays, each employee may also be permitted to avail himself of any two holidays to be observed by them during 1978, the principles indicated in para 2 of this Department's O.M. No.12/19/76-JCA dated 16.11.1976 should be observed.

Sd/- T. G. Gothi  
Under Secretary to the Government of India.

LIST OF RESTRICTED HOLIDAYS FOR 1978.

<u>Holidays</u>	<u>Date</u>	<u>Saka</u>	<u>Day of the Week</u>
1. New Year's day	January 1	Pausa 11, 1899	Sunday
2. Pongal	January 14	Pausa 24, 1899	Saturday
3. Guru Govind Singh's Birthday	January 15	Pausa 25, 1899	Sunday
4. Miladun Nabi or Id-e-Milad	February 21	Phalgun 2, 1899	Tuesday
5. Guru Ravi Das's Birthday	February 22	Phalgun 3, 1899	Wednesday
6. Maha Sivaratri	March 7	Phalgun 16, 1899	Tuesday
7. Holi (holika Dahana)	March 24	Chaitra 3, 1900	Friday

..... 6.....